

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1483  
ANSWERED ON:01.12.2005  
TEHELKA INCIDENT  
Pathak Shri Brajesh

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the General Court Martial (GCM) constituted for hearing Tehelka incident has completed its inquiry regarding alleged payment of bribe by Tehelka team to Indian army officers for helping in defence equipment deal;
- (b) if so, the details thereof; and
- (c) the action taken against the army officers involved therein?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (c): General Court Martial in respect of all the three officers has been completed. Sentence awarded by General Court Martial against one officer has been confirmed and promulgated. The said ex-officer has been awarded the sentence of cashiering and four years rigorous imprisonment by the General Court Martial and the officer was handed over to civil police on 8th April, 2005 for sending him to jail. Of the remaining two officers, regarding one, the sentence has been confirmed but its promulgation is in progress. Regarding the other officer, the sentence is yet to be confirmed before the same is promulgated.